

1	2	3	4	5	6
Haryana	22.13	14.95	19.69	35.75	27.51
Himachal Pradesh	2.57	6.78	3.92	10.27	9.99
Jammu & Kashmir	110.89	109.22	88.13	115.34	109.65
Jharkhand	22.33	40.74	47.00	50.95	69.85
Karnataka	58.87	65.85	64.15	78.13	69.61
Kerala	26.55	18.84	24.53	40.01	22.90
Madhya Pradesh	42.27	31.65	43.24	57.68	40.37
Maharashtra	71.00	88.78	105.10	78.87	75.86
Manipur	15.24	16.97	14.09	32.07	39.23
Meghalaya	7.58	6.57	8.59	15.44	10.81
Mizoram	7.45	6.00	10.48	11.00	12.69
Nagaland	13.09	17.52	22.68	30.72	38.42
Orissa	27.76	35.08	38.00	45.80	42.54
Punjab	21.79	20.31	15.00	34.94	21.56
Rajasthan	42.67	34.81	40.47	49.60	49.10
Sikkim	5.90	2.43	3.46	4.42	6.12
Tamil Nadu	56.78	65.51	61.65	75.74	50.10
Tripura	11.17	11.83	11.34	13.13	20.66
Uttar Pradesh	108.55	98.12	94.28	115.44	102.31
Uttarakhand	7.99	16.76	5.28	9.89	19.39
West Bengal	29.20	29.67	37.11	44.45	32.18
TOTAL	960.00	1025.00	1065.22	1247.36	1157.64

Sole counter-terrorism authority

* 194. SHRI JESUDASU SEELAM:

DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has decided to designate his Ministry as the sole counter-terrorism authority and Finance Minister has instructed the Revenue Department to hand over the job of tracking terror funding to his Ministry;

(b) if so, to what extent his Ministry has strengthened and has a separate wing to handle cases of terror funding with the existing establishment;

(c) to what extent this move has helped in tracking misuse of funds for terrorist activities; and

(d) whether his Ministry is likely to approach international credit and debit card companies for access to details of large scale money transfers to India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) The Ministry of Home Affairs has concurred with the proposal of the Ministry of Finance to amend the Allocation of Business Rules, so that the subject of Combating Financing of Terrorism is allocated as a subject matter to the Ministry of Home Affairs. The formal amendment to the Allocation of Business Rules is yet to be carried out.

(b) and (c) The Ministry of Home Affairs deals with the subject matter of Terrorism. The aspect of financing of terrorism is monitored by the Security Agencies within the Ministry of Home Affairs and concerns regarding the vulnerabilities/channels of terrorist financing have been enunciated from time to time. As a result of such concerns, the Prevention of Money Laundering Act (PMLA) was amended in 2009 and money transfer services, which were hitherto not covered as a reporting entity of the PMLA, were brought within its ambit. Action has also been taken to freeze funds associated with terrorist outfits, invoking Section 51 (a) of the Unlawful Activities (Prevention) Act, 1967.

(d) International credit and debit cards, using their Visa and MasterCard and American express platforms, have been made reporting entities under PMLA. The Director, Financing Intelligence Unit (FIU-IND) is empowered to seek specific information in respect of transactions utilizing international credit and debit cards.

Maoist activities not linked to political and ideological moorings

*195. SHRI SHYAMAL CHAKRABORTY:

SHRI MOINUL HASSAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that the activities of Maoists in India are not linked with any political and ideological moorings;

(b) if so, whether Government has contemplated to take multi-pronged steps, such as developmental works, in Maoist affected regions and combined combating operation in the States simultaneously;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) Maoist's aim is to capture political power through a protracted armed struggle against the State.